

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2023

Subject : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003, read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of 'Procedure for Computation and sharing of Inter-State Transmission Charges' framed in compliance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations 2020 and Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talchar Stage-1 of NTPC with effect from 1.11.2020.

Petitioner : GRIDCO Limited (GRIDCO)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Gajendra Singh Vasava, NLDC & ERLDC
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent, CTUIL, made detailed submissions and concluded their respective arguments.

2. At their request, the Commission permitted the parties to file their note of arguments in the matter within two weeks, with a copy to the other party.
3. Subject to the above, the matter was reserved for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

